

Information regarding the number of house-owning officers who have not been allotted Government accommodation is not available at present.

(c) All house owning" officers had the option either to continue in Government accommodation or to vacate it. Those who continued in the Government accommodation after 31st December, 1975 were required to pay licence fee at market rate for the Government accommodation upto 31st May, 1977. Thereafter, they were to pay licence fee depending upon the rental income from their private house. The number of house owning officers who are still continuing in Government accommodation is as under:

Type	Number
I	77
II	270
III	217
IV	221
V	118
VI	23
VII	13
VIII	7
Hostel	9
<b>TOTAL</b>	<b>955</b>

(d) There is no discrimination as the priority date of all house-owning officers is reckoned from 1st June, 1977.

(e) No, Sir.

#### **Progress in the enforcement of prohibition**

\*54. SHRI DHARAMCHAND JAIN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state the progress so far made by each State regarding enforcement of prohibition?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): A statement is laid on the Table of the House.

[See Appendix CVII, Annexure No. 9].

#### **Vacation of Type V/IV quarters in D.I.Z. Area, New Delhi**

\*55. SHRI SATCHIDANANDA:

SHRI SAT PAUL MITTAL:

SHRIMATI AMBIKA SONI:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Directorate of Estates have sent urgent notices of vacation to occupants of Type V/IV quarters in D.I.Z. area near Gole Market in New Delhi in connection with the reconstruction programme;

(b) whether Government are aware that this decision, which will involve shifting to distant areas, will cause undue hardship to school going children in the midst of the academic year;

(c) whether Government have received any representations from the residents' associations and others affected by the above decision requesting Government to defer the vacation programme or in the alternative to allot suitable accommodation near Mandir Marg or in the Gole Market area; and

(d) if so, what decision Government have taken thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The Government has decided to construct a large number of residential units in central areas for low paid staff. Owing to non-availability of vacant land in central areas, the

existing old quarters are proposed to be demolished to construct many more residential units. The programme will ultimately benefit many more Government employees, although initially there will be some inconvenience to some of them. The extent of demolition has been kept to the minimum.

(c) and (d) Some representations have been received but it has not been considered desirable to postpone the demolition programme, as any such postponement will delay the construction programme. However, efforts are being made to provide suitable alternative accommodation in the central areas to the extent possible.

#### **Report of the Committee on Flood Control**

\*56. SHRI N. P. CHENGALRAYANAIDU:  
SHRI SANTOSH KUMAR  
SAHU:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have appointed a 15-member committee to prepare the outlines of flood control programme together with a plan of action;

(b) whether the Committee has submitted its report to Government;

(c) if so, what are the details thereof; and

(d) what action Government have taken to implement the proposals made therein?

THE MINISTER FOR AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):

(a) The Government of India has appointed a Working Group of 17 members to prepare an outline of a project and a plan of action which can be implemented in a course of five to seven years for controlling and mitigating

the effects of floods in the Indo-Gangetic basin.

(b) to (d) The preparation of the report of the Working Group is at its final stages in consultation with the flood affected States in the Indo-Gangetic basin.

#### **Cauvery waters dispute**

\*57. SHRI M. KADERSHAH; Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the answer to Starred Question 67 given in the Rajya Sabha on the 26th April, 1978 and state:

(a) the progress since made in regard to the settling of the Cauvery waters dispute; and

(b) what are the impediments in finding an amicable settlement to the dispute?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) A statement is laid on the Table of the House.

#### **Statement**

(a) and (b) Three meetings were convened by the Union Minister of Agriculture and Irrigation in August, September and October, 1978 with a view to having the understanding reached earlier by the States in August, 1976 ratified so that it could be implemented without further delay. As the talks proceeded, it was seen that there was no common ground based on which a satisfactory settlement could be reached. Tamil Nadu objected to the understanding on the ground that it was reached at a time when there was no popular Government in the State. Tamil Nadu also wanted that its ayacut should be protected adequately by ensuring certain releases from Mettur and not by effecting definite savings from its own existing uses.